

**Before Shri R.S. Virk, District Judge (Retd.)**

appointed to hear objections/representations in the matter of PACL Ltd.

[as referred to in the orders dated 15/11/2017 (to be read with orders dated 13/04/2018, 02/07/2018 and 07/12/2018) of the Hon'ble Supreme Court in civil appeal no. 13301/2015 Subrata Bhattacharya Vs SEBI, and notified in SEBI Press release no. 66 dated 08/12/2017].

**File no. 328/2**

**MR No.24621/16**

**Applicant** : D. Hanumantha Reddy

**Present** : Darpan K.M., Advocate (Enrolment No. KAR/1053/09)

**Order** :

1. It may be noticed at the outset that vide order dated 02/02/2016, passed in civil appeal no. 13301/2015 bearing the title Subarata Bhattacharaya Versus Securities & Exchange Board Of India, the Hon'ble supreme court had directed constitution of a committee by SEBI to be headed by Hon'ble Mr. Justice R.M. Lodha former Chief Justice of India as its Chairman for disposing of the land purchased by PACL so that the sale proceeds recovered there from can be paid to the investors who have invested their funds in the company for purchase of the land.
2. By way of the application in hand instituted on 20/12/2018, the applicant objector seeks rectification of my order dated 09/01/2018 to read the name of the objector therein as D. Hanumantha Reddy in place of the name N. Srinivas Reddy recorded therein as the objector.
3. File perused which reveals that two separate petitions pertaining to properties mentioned against MR Numbers 24621/16 and 24622/16 as standing in the names of D. Hanumantha Reddy and N. Srinivas Reddy were filed by them respectively which were however wrongly bunched together by the office in one file no. 328 as so mentioned in the order sheet dated 04/01/2018. The aforesaid two objection petitions were allowed vide my separate orders dated 09/01/2018 passed in segregated file nos. 328/2 and 328/1, but due to inadvertence, the name of the objector in "both" these objection petitions was wrongly typed as N. Srinivas Reddy although infact as per copy of judgement and decree dated 14/02/2017 passed in civil suit OS No.1164/2014 bearing the title D. Hanumantha Reddy Versus Mega Structures Infracon Pvt. Ltd passed by Senior Civil Judge, Anekal, Bangalore Rural District, appended to the objection petition no.328/2, and relied upon by me, the said property indicated against

R. Virk  
16/1/19

MR No. 24621/16 was of D. Hanumantha Reddy whereas property of N. Srinivas Reddy pertained to MR No. 24622/16 which was the subject matter of OS No.1165/2014 bearing the title D. Hanumantha Reddy Versus Mega Structures Infracon Pvt. Ltd passed by Senior Civil Judge, Anekal, Bangalore Rural District, as relied upon by me.

4. In view of the circumstances detailed in para 3 of this order above, the “inadvertent error” in wrongly mentioning the name of the objector in objection petition no. 328/2 pertaining to MR No. 24621/16 as N. Srinivas Reddy in place of D. Hanumantha Reddy is liable to be rectified and the said order dated 09/01/2018 is corrected accordingly to read therein the name of the objector as “D. Hanumantha Reddy” instead of N. Srinivas Reddy.

**Date : 16/01/2019**

  
**R. S. Virk**  
**Distt. Judge (Retd.)**

**Note:**

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the objector as and when requested /applied for. No certified copies are being issued by this office. However, the orders passed by me can be downloaded from official website of SEBI at [www.sebi.gov.in/PACL.html](http://www.sebi.gov.in/PACL.html).

**Date : 16/01/2019**

  
**R. S. Virk**  
**Distt. Judge (Retd.)**